GOVERNMENT OF INDIA RAILWAYS LOK SABHA

STARRED QUESTION NO:270 ANSWERED ON:30.08.2012 SUPERFAST SURCHARGE IN TRAINS Bajirao Shri Patil Padamsinha

Will the Minister of RAILWAYS be pleased to state:

(a) the details of the revenue earned by the Railways particularly by the Central Railway by levying surcharge on the passengers of superfast trains during the last three years and the current year;

(b) whether several superfast, mail and express trains are running late these days;

(c) if so, the details thereof along with the justification of Superfast surcharge in such trains ; and

(d) the steps being taken to make Railways accountable in this regard?

Answer

MINISTER OF RAILWAYS (SHRI MUKUL ROY)

(a)to(d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 270 BY DR. PADMASINHA BAJIRAO PATIL TO BE ANSWERED IN LOK SABHA ON 30.08.2012 REGARDING SUPERFAST SURCHARGE IN TRAINS.

(a): The details of approximate revenue earned by Indian Railways as a whole and Central Railway by levying surcharge on the passengers of superfast trains during the last three years and current year are as under:
 (Rs. in crores)
Year Indian Railways Central Railway
2009-10 300.03 28.26
2010-11 294.44 27.22
2011-12 373.14 38.39
2012-13 138.54 14.50
(upto July/12)

(b)to(d): The Indian Railways punctuality of Mail/Express trains which include Superfast and non-superfast trains, has improved from 74.02% to 79.6% during the period from 1.4.12 to 17.8.12 as compared to the corresponding period of last year. At times, Mail/Express trains including superfast trains do run late owing to causes which are beyond the control of Railways such as law & order problem, grid failures, natural calamities, agitations, accidents etc. The running of all superfast & non- superfast trains are monitored round the clock at stations, Railway Divisional Headquarters, Railway Zonal Headquarters and at Railway Board's level and concerted action is taken to improve train punctuality by controlling factors falling within the purview of Railways and also by coordinating with concerned State Government authorities to tackle law & order problem etc. which lead to late running of trains. However, under the refund rules, there is provision to give full refund to passengers whenever a train runs late by more than (3) three hours of the scheduled departure of the train from the journey commencing station provided that the ticket is surrendered up to the maximum time limit prescribed.